

**DIVISION BENCH**

**ITEM NO.112**

**NATIONAL COMPANY LAW TRIBUNAL**

**ALLAHABAD BENCH**

**PRAYAGRAJ**

**IA No.281/2023, IA No.311/2023, IA No.382/2023, IA No.465/2023,  
IA No.468/2023, IA No.01/2024, Cont. Appl. No.01/2024, IA No.93/2024 &  
IA No.279/2024 IN CP (IB) No.29/ALD/2022**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 24<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>M/S HI-TECH STEEL SERVICES LTD V/S CONTEXUS RESOURCE MANAGEMENT PVT LTD</b>
<b>UNDER SECTION</b>	<b>9 IBC (IN CIRP)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

- Sh. Maneesh Kumar, Adv. : *For the Applicant/ RP, Mr. Sumit Shukla present in person in IA No.281/2023, IA No.311/2023, IA No.468/2023, IA No.01/2024, Cont. Appl. No.01/2024, IA No.93/2024, IA No.279/2024 & Res. in IA No.382/2023 & IA No.465/2023*
- Sh. Saurabh Paul, Adv. : *For the Applicant in IA No.382/2023*
- Sh. Aashray Chaudhary with  
Sh. Jatin Kumar, Advs. : *For the Committee of Creditors*
- Ms. Swastika Kumar, Adv. : *For the Res. No.6/ Statutory Auditor in IA No.281/2023*
- Sh. Latheef PK, Adv. : *For the Applicant in IA No.465/2023 and Res. in IA No.281/2023 & IA No.311/2023*

**ORDER**

Ld. Counsels representing their respective parties are present.

**CP (IB) No.29/ALD/2022**

- 1.** As per the previous order dated 11.07.2024 in terms of para no.7, the following observations were made by this Tribunal :-

**-Sd-**

**-Sd-**

*“7. After considering the facts in its entirety as well as the undertaking/ statement made by the Ld. Sr. Counsel representing the Applicant nos.1 and 2 for coming present on the next date of hearing, we are persuaded to recall the order dated 14.06.2024 with specific directions that the Applicant Nos.1 & 2 shall be present either physically or through VC on the next date of hearing i.e. on 24.07.2024 and would also be cooperating with the RP as well as the CoC in disseminating all requisite information and documents. The details with respect to the titles and the assets are also required to be disseminated to the RP.”*

2. In compliance of the said order, the Applicant Nos.1 and 2 namely Mr. Shwetabh Ranjan Rai and Ms. Ankisha Singh are present in person today through VC.
3. Today, it is also submitted by the Ld. Counsel representing the respondents/ applicants that there is a talk going on with the present sole member of the CoC i.e. the Operational Creditor itself and the applicants for settlement. It is therefore jointly stated that after the settlement Form FA would be supplied to the RP, so as to enable him to move an appropriate application U/s 12A of the Code for approval of this Adjudicating Authority.
4. Let the needful if any, be done within a period of ten days.
5. Ld. Counsel representing the respondent no.6 being the Statutory Auditor in IA No.281/2023 states that they have already supplied the requisite documents, which are yet to be evaluated by the RP to his satisfaction.

*-Sd-*

*-Sd-*

6. The matter is adjourned for further hearing on 8<sup>th</sup> August, 2024 along with all other applications. It is however made clear that the joint request being made as referred to above would not be taken as an excuse for the purpose of not cooperating with the RP or for not supplying requisite information to the RP in accordance with the provisions of law. The RP would be at liberty to continue the proceedings in accordance with law during the interregnum period as well.

**-Sd-**  
**(Ashish Verma)**  
**Member (Technical)**

**-Sd-**  
**(Praveen Gupta)**  
**Member (Judicial)**

**24<sup>th</sup> July, 2024**

*Kavya Prakash Srivastava*  
*(Stenographer)*